

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. ST/646 /2007-SM[BR] ST/ STAY/ 2514/2007-SM[BR]

Date 20/03/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi


To :
M/S GENERAL MANAGER TELECOM
BSNL,SANGRUR

M/S GENERAL MANAGER TELECOM

C.C.E. CHANDIGARH

Appellant
Vs
Respondent

I am directed to transmit herewith a certified copy of **Final order No. 452 /2008 -SM[BR]&S/224/2008-SM** dated 1.2.2008 passed by the Tribunal under Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. CHANDIGARH

C.R. BUILDING, PLOT NO. 19, SECTOR 17-C,
CHANDIGARH 160017

2. Adv. / Consult

MR.G.C.BABBAR

A-2474, SECTOR-19/C, CHANDIGARH

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(SM Appeal Branch)

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, NEW DELHI
COURT NO. III**

**Service Tax Stay No.2514/07-SM(BR) in Service Tax Appeal No.
646 of 2007-SM(BR)**

M/s G.M. Telecom BSNL

Appellant
Shri J.C. Babbar, Advocate

Vs.

CCE, Chandigarh

Respondent
Ms. A. Pandey, Jt. CDR/Sh. Rajmal, DR

Date of Hearing: 01.02.2008

CORAM: HON'BLE MR. P.K. DAS, MEMBER (JUDICIAL)

STAY order - 224/08 SM/BR
FINAL ORDER NO... 452/08 SM/BR.....dated 01.02.2008

Per P.K. Das:

None appeared on behalf of applicant inspite of issue of notice. There is no application for adjournment. It seems that the applicant is not interested to proceed in the matter. Accordingly the applicant is directed deposit of entire amount of Tax within eight weeks. Compliance to be reported on 4th April 2008.

At the end of the short matters, the Ld. Advocate mentioned and submits that he could not attend the Court when the above order was ^{passed} ~~passed~~, due to traffic jam. He submits that the appellant is Public Sector undertaking and could not obtain the COD clearance.

2. After hearing both the sides, I recall the above order. The appellant had not filed COD clearance. The appeal is dismissed

for non-filing COD clearnace. However, the appellant is at liberty to restore the appeal, if COD clearance is available.

Order dictated and pronounced in the open court.

(P.Ķ. Das)
Member (Judicial)

K. Gupta